



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 21st of June, 2018

SRO 278.- In exercise of the powers conferred by section 6 read with section 7 of the Jammu and Kashmir Criminal Law Amendment Act, 1958 (Act No. III of 1958) and in partial modification of all previous notifications on the subject, the Government hereby appoint Shri Tasleem Arief, District Judge as Additional Judge, Anti-Corruption, Jammu for trial of offences specified in clause (a), (b) and (c) of sub-section (1) of section 6 of the said Act.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law, J&PA.

Dated: 21-06-2018.

NO: LD(P)89/2-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Commissioner Vigilance, J&K, Srinagar.
5. Commissioner/ Secretary to Government, General Administration Department.
6. Registrar General, J&K High Court, Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Srinagar.
8. Principal District and Sessions Judge, Jammu.
9. Concerned Judicial Officer.
10. Director Litigation, Jammu.
11. OSD to Hon'ble Minister for Law Justice and Parliamentary Affairs for information of the Hon'ble Minister.
12. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
13. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.

14. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary
15. Incharge Website, Department of LJ&PA.
16. SRO section, Department of LJ&PA (w. 7, s.c).
17. Concerned file.

Ashish Gupta

(Ashish Gupta)
Deputy Legal Remembrancer,
Department of L, J&PA

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